

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

IN

**Original Application No. 95 of 2020**

SuoMotu – Based on the News item in the  
Dinamalar,  
Chennai Edition dated 01.07.2020,  
“Will Ramapuram Lake be completely restored?”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,  
Govt Secretariat, Fort St. George,  
Chennai, Tamil Nadu and others

...Respondents

**STATUS REPORT BY GREATER CHENNAI CORPORATION**

I, Gagandeep Singh Bedi, I.A.S., son of Dr. Tarlochan Singh Bedi, Sikh, aged about 53 years, the Principal Secretary/Commissioner, Greater Chennai Corporation, having office at Ripon Buildings, Chennai 600 003, do solemnly affirm and sincerely state as follows:

1. I am the Principal Secretary/Commissioner, Greater Chennai Corporation and as such I am well acquainted with the facts and circumstances of the case.
2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 95 of



Principal Secretary / Commissioner  
Greater Chennai Corporation.

2020 (SZ) and has passed an order dated 21.04.2022 as follows:-

**9. For the sake of completion, the Greater Chennai Corporation is directed to file a further action taken report with respect to eviction of the encroachers.**

**10. As the Hon'ble High Court of Madras is also monitoring the action of eviction of encroachers, it would suffice if Greater Chennai Corporation files a report to that effect to give a quietus to this matter.**

**11. Post the matter on 13.05.2022.**

3. I respectfully submit that all the works regarding the beautification project will be completed at the earliest.

The table below shows the progress of works:

| <b>Sl. No.</b> | <b>Description of work</b> | <b>Percentage (%) of completion</b> |
|----------------|----------------------------|-------------------------------------|
| 1              | All round compound wall    | 100                                 |
| 2              | Footpath on the lake bund  | 100                                 |
| 3              | Toilet block               | 100                                 |
| 4              | Security / Caretaker room  | 100                                 |
| 5              | Greenery                   | 30                                  |
| 6              | Open gym on bund           | 50                                  |
| 7              | Children play area         | 90                                  |
| 8              | Borewell for Tree planting | 100                                 |



Principal Secretary / Commissioner  
Greater Chennai Corporation.

4. I submit that as per the Land Records, the Ramapuram Lake in Survey Number 239 in Ramapuram village of Maduravoyal Taluk, is classified as an "Eri", which implies the presence of an ayacattu, or irrigation basin, which is conventionally under the custody of the Water Resources Department of the Public Works Department (WRD/PWD).
5. I respectfully submit that as per the Revenue records, the Survey Number 239/1 and Survey Number 239/3 admeasuring an extent of 2.08 hectares are re-classified as "Grama Natham" lands. I further submit that the subdivision of the land in Survey Number 239/2A admeasuring an extent of 7.13 hectares has been classified as "Eri". Further, during the land alienation for Tamil Nadu Slum Clearance Board (TNSCB) of a subdivision of the said land, in survey number 239/2B admeasuring an extent of 1.66 hectares, WRD/PWD gave the No Objection Certificate (NOC) for the same. The available records are enclosed.
6. I respectfully submit that this respondent has already initiated action against encroachers. As per section 220 read with section 222 of Chennai City Municipal Corporation Act, 1919, notices have been issued to the encroachers. It is submitted that cumulatively, 488 Notices have been issued, in which 463 replies have been received from the encroachers.



Principal Secretary / Commissioner  
Greater Chennai Corporation.

| S. No | Description    | Total Notice | Reply received | Reply not received | With Documents | Without Documents | Remarks            |
|-------|----------------|--------------|----------------|--------------------|----------------|-------------------|--------------------|
| 1.    | Commercial     | 21           | 21             | -                  | 6              | 15                | TNSCB              |
| 2.    | Residential    | 389          | 355            | 34                 | 101            | 254               | TNSCB              |
| 3.    | Valluvar Salai | 78           | 70             | 8                  | 49             | 21                | Grama Natham Patta |
|       | <b>TOTAL</b>   | <b>488</b>   | <b>446</b>     | <b>42</b>          | <b>156</b>     | <b>290</b>        |                    |

7. I respectfully submit that a reminder letter dated 26.04.2022 was issued to all the encroachers, to those who have not submitted their replies for the notices issued under Section 220 of the Chennai City Municipal Corporation Act, 1919 to reply within a time period of 5 days.

8. I respectfully submit that a letter No. Ma.A.11.Na.Ka.No./3987/2022 dated 28.04.2022 has been sent to the Tahsildar, Maduravayol Taluk, The Chief Engineer, TNUHDB and the District Collector, Chennai to identify all the encroachers in Survey Number 239, Ramapuram Village, along with Bio-Metrics, jointly with the Greater Chennai Corporation.

9. I respectfully submit that a letter No. Ma.A.11.Na.Ka.No./3987/2022 dated 11.05.2022 has been sent to the Tahsildar, Maduravayol, The Chief Engineer, TNSCB and the District Collector, Chennai to verify the genuineness and originality of the documents produced by the encroachers in their replies to the notices issued under

  
 Principal Secretary / Commissioner  
 Greater Chennai Corporation.

Section 220 of the Chennai City Municipal Corporation Act, 1919.

10. I respectfully submit that a Writ Petition in W.P. No.22958 of 2019 is pending before the Hon'ble Chief Court of Madras High Court and the periodical report has been filed before the Hon'ble High Court. The case is posted on 07.06.2022 for further hearing.

In the above said circumstances it is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirm that Chennai )  
On this the day 11<sup>th</sup> of May 2022 )  
And signed his name in my presence )

  
Before Me  
Principal Secretary / Commissioner  
Greater Chennai Corporation.  
Advocate::Chennai





**NATIONAL GREEN TRIBUNAL  
CHENNAI:: (SOUTHERN ZONE)**

**O. A. No. 95 of 2020**

**STATUS REPORT**

**M/s. P.T. Ramadevi**

**Enroll No.1732/2000**

**COUNSEL FOR RESPONDENT**